

## Annexure- 1

Name of the Corporate Debtor- JOHNSON WATCH COMPANY PRIVATE LIMITED

Date of commencement of CIRP: 17-01-2024

List of Creditors as on 07-01-2025

Sr. No.	Name of Creditor	Identification Number	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
			Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	%age of voting share in COC					
1	Yes Bank Limited	-	05-11-2024	22,62,18,654.37	22,62,18,654.37	Financial Creditor- Secured	As per Annexure 1	-	No	69.74%	-	-	-	-	-
2	RBL Bank Limited	-	05-09-2024	9,81,51,500.92	9,81,51,500.92	Financial Creditor- Secured	As per Annexure 2	-	No	30.26%	-	-	-	-	-
<b>TOTAL</b>				<b>32,43,70,155.29</b>	<b>32,43,70,155.29</b>			-		<b>100.00%</b>			-	-	

For Johnson Watch Company Private Limited  
 Virtuoso IPE Private Limited, Resolution Professional  
 IPE Registration No. IBBI/IPE-0123/IPA-1/2023-24/50069



*Atul Laxmichand Gala*  
 Atul Laxmichand Gala  
 Director

Annexure No. 2

Security of RBL Bank Limited

1. First Pari Passu Charge by way of Hypothecation of Entire Current Assets and movable assets of the CD.
2. First Pari Passu Charge by way of Equitable mortgage on Residential Property Situated at Plot No. 6-A, Block-K, Green Park Extension, New Dehli-110016 owned by Rajesh Madan and Uttam Chand Madan.
3. First Pari Passu Charge by way of Equitable mortgage on Commercial Property Situated at Plot No. 71, Block E, South Extension, Part 1, New Delhi – 110049 owned by Rajesh Madan & Anil Madan.
4. Negative Lien over Commercial property situated at L-21 & L-21 A, Connaught Place, New Delhi.
5. Personal Guarantee:
  - a) Unconditional & Irrevocable Personal Guarantee of Mr. Rajesh Madan
  - b) Unconditional & Irrevocable Personal Guarantee of Mr. Anil Madan
  - c) Unconditional & Irrevocable Personal Guarantee of Mr. Manish Madan
  - d) Unconditional & Irrevocable Personal Guarantee of Mr. Ankit Madan
  - e) Unconditional and Irrevocable Personal Guarantee of Mr. Uttam Chand Madan



**Annexure No. 1**

**Security of Yes Bank Limited**

1. First Pari passu Charge on all Current Assets and Movable Fixed assets of the Borrower (both present and future).
2. First Pari Passu Charge on below mentioned immovable Fixed Assets of the Borrower
  - Residential Property situated at K-6A, Green Park Extension, New Delhi
  - Commercial Property situated at E-71, South Extension, New Delhi
3. Second Charge on Existing Charge on entire Current Assets and Movable Fixed assets of the Borrower at all location (both present and future).
4. Second Charge on Existing Charge on below mentioned Immoveable Fixed Assets of the Borrower
  - Residential property situated at K-6A, Green Park Extension, New Delhi
  - Commercial property situated at E-71, South Extension, New Delhi
5. Negative Lien over Commercial property situated at L-21 & L-21 A, Connaught Place, New Delhi.
6. Charge on Current Assets financed through the additional Working Capital Term Loan.
7. Name of Guarantors, if any
  - a) 100% Credit Guarantee by National Credit Guarantee Trust Company Limited ('NCGTC') for Guaranteed Emergency Credit Line ('GECL') by way of Working Capital Term Loan ('WCTL') for INR 8.93 Cr.
  - b) Unconditional & Irrevocable Personal Guarantee of Mr. Rajesh Madan
  - c) Unconditional & Irrevocable Personal Guarantee of Mr. Anil Madan
  - d) Unconditional & Irrevocable Personal Guarantee of Mr. Manish Madan
  - e) Unconditional & Irrevocable Personal Guarantee of Mr. Ankit Madan
  - f) Unconditional and Irrevocable Personal Guarantee of Mr. Uttam Chand Madan

